

Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th July, 1992, agreed without any amendment to the Jammu and Kashmir State Legislature (Delegation of Powers) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 14th July, 1992."

(Interruptions)

MR. SPEAKER: Senior Members, why don't you please sit down? I have not given you the floor. You have not asked for my permission. All the time you are getting up and asking something. As a senior Member, instead of helping me you are creating hurdles in my way.

SHRI AMAL DATTA (Diamond Harbour): May I request that tomorrow what is going to happen, you please make that clear. (Interruptions).

MR. SPEAKER: Legislative Business - Shri Arjun Singhji may move for introduction of the Bill.

(Interruptions)

MR. SPEAKER: I am not answerable if you behave like this. Let us come and sit in my Chamber and decide. I cannot reply to the queries made by all the Members like this. Please understand my difficulty. Without understanding what you are saying, I cannot reply to you.

(Interruptions)

MR. SPEAKER: I am not replying to you now.

12.10 hrs.

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[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on copying equipment and for the transfer of the same to the owners of rights and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on copying equipment and for the transfer of the same to the owners of rights and for matters connected therewith".

The motion was adopted

* SHRI GHULAM NABI AZAD: Sir, I introduce the Bill.**

SHRI AMAL DATTA (Diamond Harbour): It is really an urgent matter. But I will not mention that with due deference to your request.

MR. SPEAKER: You have to show deference to the will of the House.

(Interruptions)

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**Introduced with the recommendation of the President.

MR. SPEAKER: You take your seat, I will reply to your question. I explained to you what was the wish of the House. In deference to the wish of the House I am taking up the matters which are mentioned in the Agenda. Now, you don't pay attention to what I am saying, you don't pay attention to what others are saying. Every time you get up and do this. It is very difficult for me to respect your will.

SHRI AMAL DATTA: I am not getting up every time. I am only saying that today I will not mention, (*Interruptions*).

MR. SPEAKER: Now, I cannot give a promise like that. This is not a contract like that to go on. You give proper notice, I will look into it.

SHRI AMAL DATTA: It is a very peculiar attitude being taken by the Chair. Sirtomorrow what is going to happen, will you not tell us today?

MR. SPEAKER: How can I tell you?

SHRI AMAL DATTA: Why will you not tell us?

MR. SPEAKER: There is no point in quarreling with the Chair. It is very unreasonable.

(*Interruptions*)*

MR. SPEAKER: It is not going on record, what he is saying.

(*Interruptions*)*

12.12 hrs

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[*English*]

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF

EDUCATION AND DEPARTMENT OF
CULTURE) (KUMARISELJA): Sir, on behalf
of Shri Arjun Singh, I beg to move for leave
to introduce a Bill further to amend the
Copyright Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce
a Bill further to amend the Copyright
Act, 1957."

The motion was adopted.

KUMARI SELJA: I introduce the Bill.

12.13 hrs

MATTERS UNDER RULE 377

- (i) **Need to provide Certain
Infrastructural facilities for
fishery trade in Ratnagiri and
Sindhudurg areas Maharashtra**

[*English*]

SHRI SUDHIR SAWANT (Rajapur): Sir,
Ratnagiri and Sindhudurg are the most
backward areas in the country. There is a
long coast line and a large number of people
depend on fishery. However, there exist no
infrastructural facilities suitable for the fishery
trade.

I would, therefore, request that the
following steps be taken immediately:-

- (a) Construct fish landing harbours at Deogad, Sakhri Nata or Jaitapur in Rajapur Tehsil, Sarjokot in Malwan Tehsil and Venguria in Venguria Teshil.
- (b) Construct godowns for salt and other material at these places.
- (c) Provide rebate on Insurance premium for boats which are accident free.

*Not recorded

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